

File No. 1-1715/FSSAI/Imports/2017
Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002


The 11th June, 2021

Notification

Subject: Notification of Authorised Officers under Section 25 read with Section 47 (5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017- reg.

In view of relocation of ICD Nagpur (INNGP6) to ICD Mihan (INKPK6), there is a partial modification to FSSAI Notification of even number dated 09.10.2019 (copy attached) at SI No. 26 (page 2 of Annexure I), wherein it has now been decided to notify Authorised Officer (Custom official of rank Superintendent/Appraiser/Inspector/Examiner) at ICD Mihan (INKPK6) food import entry point in place of ICD Nagpur (INNGP6) for food import clearance purpose till further orders.

Encl: As Above


(Arun Singhal)
CEO, FSSAI
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To: (for information and necessary action)

1. The Director General, DGFT
2. Principal Commissioner of Customs, Nagpur, Maharashtra.
3. Commissioner (Single Window Project, CBIC)
4. The Additional Director General, Risk Management Division, CBIC
5. Director (Customs), CBIC.

Copy to-

1. All Authorised Officers of FSSAI.
2. CITO, FSSAI – for uploading on the FSSAI website